

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 80/MP/2024

Subject : Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation and Carrying Cost for the Change in law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of PPA dated 26.2.2014 as amended on 23.1.2018; PPA dated 27.11.2013 and PPA dated 31.7.2012 as amended from time to time.

Date of Hearing : **7.1.2025**

Petitioner : KSKMPL

Respondents : MVVNL and 8 others

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, KSKMPL
Ms. Pooja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, learned proxy counsel for the Respondent TANGEDCO sought adjournment due to the personal difficulty of the arguing counsel. This request was not objected to by the learned counsel for the Petitioner. Accordingly, based on the consent of the parties, the hearing of the petition was adjourned.

2. The Commission, while adjourning the matter, directed the Petitioner to file the following additional information on or before **30.1.2025** after serving a copy on the Respondents:

(a) *Clarifications from the MoEF & CC regarding the expenditure incurred on fly ash transportation to industries within 300 km from TPPs as per the MoEF&CC notifications are also applicable to the cement company or other commercial entities not passing any gain on to consumers.*

(b) *The end user details (type, project, etc.), End-use certificate, and any other documents as proof of utilization of Fly Ash, quantity and distance, and mode of transportation (Rail/Road/Others) shall be furnished.*

3. The Respondents are permitted to file a reply on or before **13.2.2025** after serving a copy to the Petitioner, who may file its rejoinder by **20.2.2025**. Pleadings shall be completed by the parties by the due date mentioned.



4. The petition shall be listed for hearing on **7.3.2025**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

